

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Ins) No. 542 of 2020**

**IN THE MATTER OF:**

**M/s Kuntal Construction Pvt. Ltd.**

**...Appellant**

**Versus**

**M/s Bharat Hotel Ltd.**

**...Respondent**

**Present:-**

**For Appellant: Mr. B.P. Singh Dhakray and  
Mr. Shakti Singh Dhakray, Advocates.**

**For Respondent: Ms. Purnima Maheshwari, Advocate**

**O R D E R**

**(Virtual Mode)**

**16.07.2020** Learned counsel for the Respondent seeks time to file Reply of the I.A. No. 542 of 2020 and also the Reply-Affidavit of the Appeal. As prayed one weeks time granted. Rejoinder, if any, may be filed within a week thereafter.

Let the matter be fixed on **10<sup>th</sup> August, 2020.**

**[Justice Jarat Kumar Jain]  
Member (Judicial)**

**[Balvinder Singh]  
Member (Technical)**

**[V.P. Singh]  
Member (Technical)**

Basant B./nn.